

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

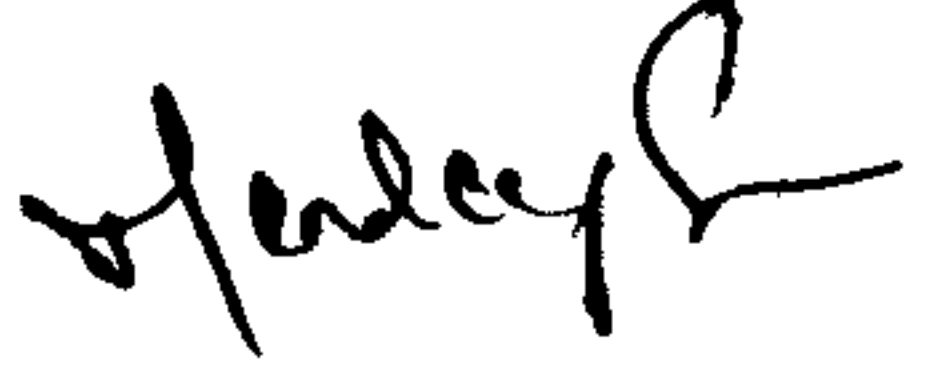
C.P.(I.B) No.162/NCLT/AHM/2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.02.2020**

Name of the Company: TCI Freight
V/s
Manpasand Beverages Ltd

Section : Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Mandeep Singh Soliya	Advocate	Petitioner	
2.				

ORDER

The Petitioner is represented through learned counsel.

The Proof of dispatch is filed.

The Petitioner shall file proof of service of copy of petition on Respondent.

The Petitioner as well as the Registry is directed to serve the notice of date of hearing on Respondent along with the copy of order under acknowledgment and shall file the proof of service.

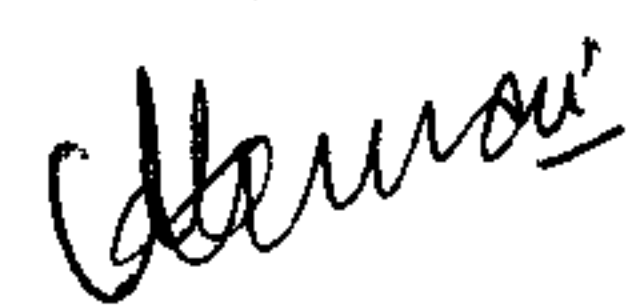
The Respondent shall file its objections, if any, within two weeks' by serving an advance copy to the petitioner.

List the matter on 23.03.2020.



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 25th day of February, 2020



**MANORAMA KUMARI
MEMBER JUDICIAL**